

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.56/MP/2022**

- Subject : Petition under Section 63 and Section 79 of the Electricity Act, 2003 read with Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited.
- Petitioner : ReNew Wind Energy (AP 2) Private Limited (RWEPL).
- Respondents : Solar Energy Corporation of India Limited (SECI) and 2 Ors.

**Petition No.227/MP/2022 along with IA No. 55/2022**

- Subject : Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under, Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power Pvt. Ltd. and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto.
- Petitioner : ReNew Wind Energy (AP 2) Private Limited (RWEPL) and Anr.
- Respondents : Central Transmission Utility of India Limited (CTUIL) and 2 Ors.
- Date of Hearing : **02.02.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties Present : Shri Vishrov Mukherjee, Advocate, RWEPL  
Shri Girik Bhalla, Advocate, RWEPL  
Ms. Priyanka Vyas, Advocate, RWEPL  
Shri Agam Kumar, RWEPL  
Shri M. G. Ramachandran, Sr. Advocate, SECI  
Ms. Anushree Bardhan, Advocate, SECI  
Ms. Surbhi Kapoor, Advocate, SECI  
Ms. Srishti Khindaria, Advocate, SECI  
Shri Shubham Arya, Advocate, HPPC  
Ms. Pallavi Saigal, Advocate, HPPC  
Ms. Suparna Srivastava, Advocate, CTUIL

Shri Tushar Mathur, CTUIL  
Shri Siddharth Sharma, CTUIL

**Record of Proceedings**

During the course of the hearing, the learned counsel for the Petitioner and learned senior counsel and the learned counsel for the Respondents, SECI and HPPC made detailed submissions and concluded their arguments in Petition No. 56/MP/2022.

2. After hearing the parties, the Commission directed the Petitioner and the Respondent, SECI, to furnish the written submissions within two weeks with a copy to each side.

3. Whereas in Petition No. 227/MP/2022, the learned proxy counsel for the Respondent, CTUIL, sought a pass over on the grounds of arguing counsel being pre-occupied in a part-heard matter before another forum. In response, the learned counsel for the Petitioner submitted that the matter may be taken up along with Petition No. 56/MP/2022 on the next date of the hearing itself. Considering the same, the Commission adjourned the Petition No. 227/MP/2022.

4. The Commission further indicated that the interim protection(s) granted in these matters vide Record of Proceedings for the hearing dated 21.3.2022 and 24.1.2023 will continue till the next date of hearing.

5. The Petitions will be listed for final hearing on **15.3.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**